

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 428 of 2020**

**In the matter of:**

**Aurotech Infraprojects Pvt. Ltd.**

**....Appellant**

**Vs.**

**Garg Heart and Multispeciality Hospitals Pvt. Ltd.**

**....Respondents**

**Present:**

**Appellant: Mr. Venket Rao, Mr. Remya Ronald, Advocates.**

**ORDER**

**(Through Virtual Mode)**

**14.12.2020:** There is no proof of service of notice upon Respondents. The Registry has reported that the consignment details are not found. Notices have been issued through e-mail and speed post.

I.A. No. 2797 of 2020 has been moved by the Appellant seeking withdrawal of appeal. Mr. Venkat Rao, Advocate representing the Appellant submits that the Appellant is pursuing other adjudicatory remedies and in view of the same, he wants to withdraw the appeal. The appeal is accordingly dismissed as withdrawn. I.A. No.2797 of 2020 stands disposed off.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

*AR/g*